

### **Cutting of Trees**

3593. SHRI PRAVEEN RASHTRAPAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Ministry is aware about grant of Rs. 600 crore by Government of Japan to Government of Gujarat during 1995;

(b) if so, the details of use of this grant by the State Government; and

(c) whether Government is aware about cutting of trees to the tune of Rs.20 lakhs for I.T. Tech Park in Gandhinagar of the State?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) No grant was given by Government of Japan to Government of Gujarat during 1995.

(c) State Government has given permission for removal of 1822 trees and 214 plants for establishing Mega IT Special Economic Zone (SEZ) at Gandhinagar.

### **Denotification of Karera Sanctuary**

†3594. MISS ANUSUIYA UIKEY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has received a proposal/requests dated 23rd July, 2008, 3 June 2009 and 30 June, 2009 from the Madhya Pradesh Government to denotify Karera Sanctuary, Shivpuri of Madhya Pradesh;

(b) if so, whether Wild Animal Board in its meeting dated 9 June, 2008 has given approval according to the provisions of the Wildlife Act, 1972;

(c) whether joint group of Ministry and the Indian Institute of Wildlife have submitted its site inspection report for closure of this sanctuary; and

(d) whether the above mentioned sanctuary could not be denotified till date despite completion of all the procedures mentioned above and if so, the reasons therefor and by when it is likely to be denotified?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) Yes, Sir.

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†Original notice of the question was received in Hindi.

- (b) Yes, Sir. With some conditions.
- (c) Yes, Sir.
- (d) The State Government of Madhya Pradesh needs the permission of Hon'ble Supreme Court before denotifying the Sanctuary.

**Cancellation of environmental clearance to POSCO**

3595. SHRI D. RAJA:

SHRI SYED AZEEZ PASHA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that the Central Government appointed Specialised Committee has opined against setting up of steel factory by POSCO in Jagatsinghpur of Orissa;
- (b) if so, the details thereof;
- (c) whether, in view of the report, Government has taken any decision to cancel all the permission accorded, so far, to POSCO;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The Committee constituted by the Ministry to investigate into the proposal of POSCO-India Limited for establishment of an Integrated Steel Plant and Captive Port in District Jagatsinghpur in Orissa submitted its two reports, one by Ms Meena Gupta and another by Dr. Urmila Pingle, Dr. Devendra Pandey & Dr. V. Suresh on 18th October, 2010. It was decided in the first instance to place the report of the Committee before the Expert Appraisal Committees for appraisal of projects in the sector of Industry and CRZ & Infrastructure for their recommendation. The above committees have not finalized their recommendation.

- (c) No, Sir.
- (d) and (e) In view of the reply to part (c) above, does not arise.

**Illegal occupation and encroachment of forest land**

†3596. SHRI KAPTAN SINGH SOLANKI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

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†Original notice of the question was received in Hindi.